

**CC No. 17/16  
PS RG**

Hearing through VC

17.08.2020

At this stage, in view of the submissions, file taken up again for consideration.

Present : Complainant with counsel.

Submissions heard.

Previous order be complied with afresh for next date.

Be put up on 11.01.2021. Previous date if any stands cancelled.

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KUMAR

Digital Signature of DEEPAK KUMAR  
Date: 20.08.2020 17:46:41 +05:30

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 84/12**  
**Case No. 68719/16**  
**PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused.

This is Parcha Yadasth.

As per report of Ahlmad, file is not traceable.

Ahlmad is directed to trace out the same and put up  
before the court on NDOH.

Be put up on 05.11.2020.

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Date: 2020.08.17 12:21:17  
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(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 345/19  
Case No. 692/2020  
PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that accused could not be contacted on his given mobile number in the case file.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for appearance of accused persons/ purpose fixed on 12.02.2021.

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Date: 2020.08.17  
12:15:12 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 1575/15**  
**Case No. 1543/17**  
**PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

Accused Mani is already P.O.

Remaining accused persons have already been convicted.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE u/s 299 CrPC on

09.11.2020.

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Date: 2020.08.17  
13:20:35 +05'30'  
(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 374/07  
Case No. 62266/16  
PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 10.11.2020.

**DEEPAK** Digitally signed by  
**KUMAR** DEEPAK KUMAR  
Date: 2020.08.17  
13:19:42 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 494/16  
Case No. 4580/17  
PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 23.02.2020.

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Date: 2020.08.17  
13:21:03 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 108/07  
Case No. 63001/16  
PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. DE on 17.11.2020.

DEEPAK  
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Date: 2020.08.17 13:17:02  
+05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 142/19  
Case No. 4409/19  
PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 23.02.2020.

DEEPAK KUMAR Digitally signed by DEEPAK  
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Date: 2020.08.17 13:21:29  
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(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020



**FIR No. 112/08  
Case No. 61801/16  
PS RG**

**Hearing through VC**

**17.08.2020**

**Present : Ld. APP for the state.**

**None for accused.**

**In view of the restricted functioning of the court, matter  
stands adjourned for purpose fixed.**

**Be put up for purpose fixed on 10.11.2020.**

**DEEPAK  
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Date: 2020.08.17  
13:20:08 +05'30'

**(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020**

**FIR No. 175/19**  
**Case No. 5984/19**  
**PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 15.02.2021.

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Date: 2020.08.17  
13:19:15 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 438/07  
Case No. 63419/16  
PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 11.11.2020.

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Date: 2020.08.17 12:18:47  
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(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 83/13**  
**Case No. 62474/16**  
**PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 17.11.2020.

**DEEPAK** Digitally signed by  
**KUMAR** DEEPAK KUMAR  
Date: 2020.08.17  
13:17:54 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 637/15  
Case No. 69034/16  
PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. RPE on 17.11.2020.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
DN: cn=DEEPAK KUMAR, o=17/11/19 18-101-30  
(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 548/07  
Case No. 64400/16  
PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that despite due intimation, neither the accused nor his counsel appeared in the matter.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for purpose fixed on 21.01.2021.

DEEPAK KUMAR  
(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 97/16**  
**Case No. 5362/19**  
**PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

Both the accused persons are stated to be in JC but not produced.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader/ Ahlmad that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up on 15.09.2020.

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Date: 2020.08.17  
13:16:06 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 702/14  
Case No. 66610/16  
PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 18.11.2020.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
Date: 2020.08.17 10:17:06 +05'30'  
**(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020**



**FIR No. 436/2020  
PS RG  
u/s 380/457/411/34 IPC  
State Vs. Suraj @  
Bhainga**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

Sh. Akbar Rashid ,Counsel for accused.

IO HC Shiv Prasad, Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

This is an application for grant of bail to accused Suraj @ Bhainga.

On inquiry, IO submits that charge-sheet in the matter has already been filed and co-accused persons have already granted bail.

Heard. File perused. Accused is in JC since 10.06.2020. Chargesheet already filed.Co-accused person are stated to be already on bail.. No fruitful purpose shall be served by keeping the accused behind the bars. Considering the facts and circumstances of case and ground of parity, accused is admitted to bail on his furnishing personal bond in the sum of Rs. 20,000/- with one surety of the like amount and further subject to the condition that accused shall not contact the complainant/witnesses in any manner and desist from doing anything which may hamper the due process of law.

Bail application disposed of accordingly.

Copy of the order be given *dasti* to Ld. Counsel for accused as prayed for.

DEEPAK  
KUMAR  
(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

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Date: 2020.08.17  
13:23:00 +05'30'

**DD No. 36 A dated  
19.12.2018  
Inquest of Okoye John  
PS Hari Nagar**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied with afresh for next date.

Be put up for purpose fixed on 26.11.2020.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
Date: 2020.08.17 11:22:04 +05'30'  
**(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020**

**FIR No. 943/16  
Case No. 2621/17  
PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused persons.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that on being contacted, Sh. Inder, counsel for accused Akash has expressed his inability to appear on behalf of the accused on the ground that he is not in contact with him.

It is further informed by Reader that Sh. Sudhir Kumar, counsel for accused Sunil has also expressed his inability to attend the matter through VC.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for appearance of accused persons/ purpose fixed i.e. arguments on the point of charge on 15.02.2021.

DEEPAK KUMAR Digitally signed by DEEPAK KUMAR  
Date: 2020.08.17 11:13:39 +05'30'

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 373/11  
Case No. 64881/16  
PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

None for accused persons.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

It is informed by Reader that despite efforts, no contact details of the accused as well as counsel for accused could be found in the case file.

In view of the above submissions and considering the interest of justice, no adverse order is passed today. Matter stands adjourned for today.

Be put up for appearance of accused persons/ purpose fixed on 18.02.2021.

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Date: 2020.08.17 13:13:47  
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(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020

**FIR No. 746/16  
Case No. 7835/17  
PS RG**

Hearing through VC

17.08.2020

Present : Ld. APP for the state.

Accused with counsel Sh. Anand Shrivastav.

Reader, Ahlmad, Naib Court and the stenographer.

All the above joined through Video Conferencing.

Accused has been identified by his counsel.

Counsel for accused seeks adjournment by submitting that there is likelihood of settlement in the present matter and as such the matter be adjourned for today. It is further submitted by counsel for accused that MACT proceedings are still pending and he will be making the appropriate submissions qua calling the complainant/ victim on next date of hearing.

In view of the above submissions and considering the interest of justice, matter stands adjourned today.

Be put up for purpose fixed for 28.01.2021.

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DEEPAK KUMAR  
Date: 2020.08.17  
13:12:18 +05'30'  
KUMAR

(Deepak Kumar-I)  
MM (West)/THC/Delhi  
17.08.2020